

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
CIRCUIT COURT SITTING AT BILASPUR

Original Application No. 599 of 2005

BILASPUR, THIS THE 29th DAY OF JULY, 2005.

Hon'ble Mr. M.P. Singh, Vice Chairman  
Hon'ble Mr. Madan Mohan, Judicial Member

Om Prakash Chakroborty  
S/o Late Shri B.L.Chakraborty,  
Aged about 49 years,  
Employed as Jr. Engineer (Works/Cons),  
C/o Dy C.E. (Constructions)  
SEC Railway, Raipur

Applicant

(By Advocate – Shri B.P. Rao)

V E R S U S

1. Union of India,  
Through : The General Manager,  
South East Central Railway,  
Bilaspur Zone, G.M. Office,  
PO : Bilaspur (CG)
2. Chief Personnel Officer,  
South East Central Railway,  
Bilaspur Zone, Bilapur (CG).
3. Chief Engineer (Construction),  
South East Central Railway,  
Bilaspur Zone, Bilaspur (CG)
4. Dy Chief Engineer (Construction)  
South East Central Railway  
Raipur Division, Engineering Colony,  
Raipur (CG).
5. Dy Chief Personnel Officer (Cadre)  
For Chief Personnel Officer  
South East Central Railway  
Head Quarter Office,  
Personnel Department,  
Bilaspur Zone, Bilaspur (CG)



6. Chief Personnel Officer,  
South Eastern Railway,  
Garden Reach, Kolkata (WB)

Respondents

(By Advocate – Shri M.N. Banerjee)

**O R D E R (Oral)**

**By M.P. Singh, Vice Chairman –**

Although this case has been listed for orders, with the consent of both the parties, we are disposing of this O.A. finally.

2. By filing this Original Application, the applicant has sought the following main reliefs :-

“8.2 .....to pass a direction to the respondents to consider and dispose the applicant's pending representation dated 14.6.2005 by a detailed and Speaking order at the earliest.

8.3 ....to direct the respondents, that in case, if they decided to hold the Viva-voce of the written Test passed candidates, in such circumstance, they may allow the applicant also, at least provisionally, to appear in the Viva-voce Test and keeping pending the final result, till the disposal of Applicant's pending representation dated 14.6.2005.

3. The learned counsel for the respondents has submitted that in this case the applicant has claimed mainly two reliefs – firstly that he should be allowed to appear in the viva voce test provisionally, and secondly his representation dated 14.6.2005 be decided by the respondents by a detailed speaking order. As far as the first relief is concerned, the Tribunal vide its interim order dated 29.6.2005 has directed the respondents to permit the applicant to appear in the viva voce test. In pursuance of the direction of the Tribunal, the respondents have permitted the applicant to appear in the viva voce, and as per the direction of the Tribunal, the result of the applicant has not been declared. The learned counsel has further submitted that with regard to the representation of the applicant dated 14.6.2005, the respondents

*[Signature]*

NO.....

Page

NO 594/95..

FORM NO. 4

Notes of the Registry

Order of the Tribunal

29.7.2005

Shri B.P. Rao, counsel for the applicant

Shri M.N. Banerjee, counsel for the  
respondents.

Although this case is listed for orders  
with the consent of both the parties, this  
OA is finally disposed of.

Oral order passed, signed and dated.

(Madan Mohan)

J M

(M. P. Singh)

V C